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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
A H M E D A B A D B E N C H
XXXVXXXVXXXVI

O.A. No.
~~Ex No.~~

174

1990

DATE OF DECISION 25/6/1990

Chawda Ratan Singh Petitioner

Mr. P.S. Chari Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. J.D. Ajmera Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. S.K. Jain Judicial Member

The Hon'ble Mr. M.M. Singh Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

Chawda Ratan Sinh,
Hiralal Pranlal Chali,
Behind New Civil,
Ahmedabad.

.. Applicant

(Advocate-Mr. P.S. Chari)

Versus

1. Regional Provident Fund
Commissioner,
Bhavishyanidhi Bhavan,
Nr. Income tax Circle,
Ashram Road, Ahmedabad-14.

2. Union of India,
Through Ministry of Labour
& Welfare,
Shram Shakti Bhavan,
Parliament Street,
New Delhi.

3. Central Board of Trustees,
Through Central Provident
Fund Commissioner,
9th Floor, Mayur Bhavan,
Cannought Circle,
New Delhi.

.. Respondents

(Advocate - Mr. J.D. Ajmera)

O.A. No. 174 of 1990

CORAM : Hon'ble Mr. S.K. Jain .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

O R D E R

Date : 25/6/1990

Per : Hon'ble Mr. S.K. Jain .. Judicial Member

The grievance of the applicant in this application is that he is working as Watchman in the Regional Provident Fund Commissioner Office, at Ahmedabad on daily wages since November, 1986. He claims regularisation of service and also equal pay for equal work. Learned counsel for the applicant submits that the applicant will make a self contained representation to the

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respondent No. 1 within 15 days and that ~~the~~ respondent No. 1 be directed to dispose of the representation within a time bound direction.

2. In the circumstances, we direct that the applicant may file a self contained representation about his grievances to respondent No. 1 within 15 days and direct ~~the~~ respondent No. 1 to dispose of the same by a speaking order within 2 months of the receipt of the representation. A copy of the order, ^{so h} passed by ~~the~~ respondent No. 1 be also made available to the applicant within 15 days of the passing of the order so that the applicant, if still aggrieved, may make ^{an} fresh application for seeking redressal ^{from} ~~of~~ the Tribunal. With this direction, the case is disposed of.

M M Singh
(M M Singh)
Administrative Member


(S K Jain) 25/6/90
Judicial Member

*Mogera